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SECTION(ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO.14 (RE-2003)/ 2002-2007
NEW DELHI DATED THE 8th JULY, 2003

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 1.1, 2.1 and 2.4 of the Export and Import Policy, 2002-2007, the Central Government hereby makes the following amendments in the Notification No.3 dated March,2003 with respect to conditions applicable to export of Niger Seeds:-

The last sentence of the Paragraph 17 of aforesaid Notification dealing with STEs other than TRIFED may be amended to read as follows:-

“Where STEs other than TRIFED are authorised to export directly, their fee stands reduced from the existing rate of 5% to 2.5% of the invoice value of export of consignment.”

2. This issues in Public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned;
By orders etc.